

**Group Insurance Scheme for Landless Agricultural Labourers**

1559. SHRI B. RAJARAVI VARMA: Will the Minister of FINANCE be pleased to state:

(a) whether the operation of Group Insurance Scheme for landless agricultural labourers has been suspended; if so, the reasons therefor; and

(b) the action proposed to be taken by Government for revival of the Scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

**Establishment of Family Courts**

1560. SHRI K. S. RAO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Family Courts have been set up in Delhi;

(b) if so, the details thereof;

(c) if not, the reasons therefor and the time by which the Family Courts are likely to be established in Delhi;

(d) the number of such matrimonial cases pending in Delhi Courts; and

(e) the steps being taken for disposal of these cases expeditiously?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) to (c) Steps have already been taken by Delhi Administration to set up 10 Family Courts in the Union Territory of Delhi, at an early date.

(d) to (e) The information is being collected and will be laid on the Table of the house.

**Smuggling of Drugs**

1561. SHRI SHANTILAL PURUSHOTTAM DAS PATEL:

SHRI BALESHWAR YADAV:  
SHRI MADHAVRAO SCINDIA:

Will the Minister of FINANCE be pleased to state:

(a) the comparative percentage of the smuggling of drugs into the country since the beginning of 1990 upto July, 1990, monthwise:

(b) the quantity of drugs and other smuggled goods seized since the beginning of 1990 upto July, 1990:

(c) the areas identified where smuggling of drugs into the country is carried out;

(d) to what extent the Narcotic Drugs and Psychotropic Substances Act, 1989 has proved deterrent in curbing the drug smuggling; and

(e) the measures considered by Government to enforce the law rigidly to check drug smuggling?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The quantity of drugs and other smuggled good seized in the period 1-1-1990 to 30-6-1990 are:—

OPIUM	546 Kgs
Heroin	1049 Kgs
Morphine	2 Kgs. + 1388 ampules
Ganja	762 Kgs.
Hashish	1564 Kgs.
Cocaine	1Kg.
Methaqualone	682 Kg

Other contraband goods seized valued at Rs. 379.87 crores (Provisional).

(c) Smuggling of drugs into the country is normally done from across the land borders with Pakistan, Nepal and Burma. Rajasthan, Punjab and Jammu & Kashmir States are vulnerable for Heroin and Hashish smuggling. as also Mizoram, Manipur and Nagaland for Heroin smuggling. Indo-Nepal border is sensitive for Ganja and Hashish. Stray incidents of smuggling

at other sectors of the borders also take place from time to time.

(d) and (e) The Narcotic Drugs & Psychotropic Substances Act, 1985 as amended in 1988 provides a powerful tool to combat illicit drug trafficking in the country as also drug smuggling from across the borders. The penal provisions are very harsh. The drive against drug smuggling is a continuous process where all the enforcement agencies as well as the BSF and the State Police are involved. It is a continuous process which is being closely monitored. The Narcotics Control Bureau, the nodal agency, has been strengthened and the State Governments have also been asked to strengthen their enforcement agencies.

[Translation]

#### Amendments in Banks Fifth Bipartite Settlement

1562. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to incorporate some amendments in the fifth Bipartite Settlement between the banks employees' unions and banks' management;

(b) if so, whether Government have sought the approval of various organisations of banks' employees in this regard; and

(c) by what time Government propose to initiate action to revise the pay-scales of banks employees and to lift the ban on recruitment?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) The Indian Banks' Association who negotiates on behalf of public sector bank managements is reported to have signed a settlement with three industry level unions on 29th June, 1990 modifying certain provisions of the V Bipartite Settlement dated 10th April, 1989. Separate approval of unions is not necessary.

There is no ban on recruitment in banks.

#### Nomination of non-official members of Boards of Regional Rural Banks

1563. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government are contemplating to change non-official members nominated on the Boards of Directors of various regional rural banks;

(b) if so, the time by which the nomination process is likely to start; and

(c) the norms fixed by Union Government in regard to the nomination of its non-official members on Boards of Directors of various regional rural banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) In accordance with the provisions of the Regional Rural Banks (RRBs) Act, 1976 (as amended), two non-official directors are to be nominated by the Central Government on the Board of Directors of each RRB. Persons having knowledge of Agriculture, Small Scale Industry and other related fields and belonging to the area of operation of the RRB concerned are being nominated as non-official directors on the Boards of Regional Rural Banks by the Central Government. Further as per provisions of the aforesaid Act, the non-officials nominated as directors on the Board of Regional Rural Banks shall hold office for a period not exceeding two years. The non-official directors will be replaced by Government on the expiry of their term. A non-official director will, however, continue to hold office until his successor is nominated

[English]

#### NRI Investment in India

1564. SHRI UDAYSINGRAO GAIKWAD:

PROF: K. V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) the total NRI investment in India as on date;